

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 2797  
TO BE ANSWERED ON 2<sup>ND</sup> DECEMBER, 2016**

**ETHICAL MEDICAL PRACTICE**

**2797. SHRI NIHAL CHAND:  
SHRIMATI V. SATHYA BAMA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the details of steps taken by the Government to encourage and promote ethical medical practice by various medical professionals and hospitals in the country;
- (b) whether the Government has taken steps to check and curb the erring doctors and hospitals in the country;
- (c) if so, the details thereof and the action taken by the Government in this regard, State/UT-wise;
- (d) whether the Government has taken any steps to curb any abnormal and illegal practices by the Medical Professionals in connivance with hospitals for their gain; and
- (e) if so, the details thereof, State/UTwise?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI FAGGAN SINGH KULASTE)**

(a) to (e): In order to regulate the conduct of doctors, the Medical Council of India (MCI), with the prior approval of the Central Government, has notified Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 for the medical practitioners enrolled with Medical Council of India/State Medical Council to promote ethical medical practice. MCI or the appropriate State Medical Councils have been empowered to take disciplinary action against a doctor for violation of the provisions of the aforesaid Regulations in accordance with Chapter 8 of the said Regulations.

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